

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CONTEMPT PETITION (C) NO. _____ OF 2024
(@) Dy No. 44879/2024

RAJA IQBAL SINGH

....PETITIONER(S)

VERSUS

SHELLY OBEROI & ANR.

.... ALLEGED CONTEMNOR/
RESPONDENT(S)

O R D E R

After arguing for some time, learned senior counsel for the petitioner seeks and granted permission to withdraw this petition with liberty to approach the appropriate forum.

The contempt petition is, accordingly, dismissed as withdrawn with the liberty aforesaid.

Pending application(s), if any, shall stand disposed of.

.....J.
(SURYA KANT)

.....J.
(UJJAL BHUYAN)

NEW DELHI,
October 01, 2024

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (CIVIL) Diary No(s). 44879/2024

(Arising out of impugned final judgment and order dated 05-08-2024
in W.P.(C) No. No. 348/2023 passed by the Supreme Court of India)

RAJA IQBAL SINGH

Petitioner(s)

VERSUS

SHELLY OBEROI & ANR.

Respondent(s)

(IA No. 224432/2024 - EXEMPTION FROM FILING O.T.)

Date : 01-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Ms. Sonia Mathur, Sr. Adv.
Mr. Neeraj, Adv.
Mr. Pavan Narang, Adv.
Mr. Vishwa Pal Singh, Adv.
Mr. Shoumendu Mukherji, AOR
Mr. Shaurya R. Rai, Adv.
Mr. Nikhil Chandra Jaiswal, Adv.
Ms. Shubhi Bhardwaj, Adv.
Ms. Megha Sharma, Adv.
Mr. Himanshu Sethi, Adv.
Ms. Aishwarya Chhabra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The contempt petition is dismissed in terms of signed
order.

Pending application(s), if any, shall stand disposed of.

(NEETA SAPRA)

COURT MASTER (SH)

(Signed order is placed on the file)

(PREETHI T.C.)

ASSISTANT REGISTRAR